

# ACT No. XIV. OF 1841.

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*Passed by the Right Hon'ble the Governor General of India in Council,  
on the 23rd of August, 1841.*

AN Act for the better regulation of Markets in the Islands of Bombay and Colaba.

I. It is hereby enacted, that whoever shall sell or expose for sale as good meat the flesh of animals that have died, or other noxious and unwholesome provisions of any kind, or shall use any false weights or measures for the purpose of fraud, or shall be guilty of any nuisance affecting the public health in any Market within the Islands of Bombay and Colaba, shall be liable on conviction before a Magistrate of Police to a fine not exceeding 200 Rupees.

II. And it is hereby enacted, that it shall be lawful for any Magistrate of Police from time to time to examine all weights and measures used in any Market within the said Islands, and all provisions exposed for sale therein, and to cause such weights and measures as he shall find to be false and such provisions as he shall find to be noxious and unwholesome, to be forthwith destroyed—and every person obstructing any Magistrate of Police in the premises, shall be liable on summary conviction before the Petty Sessions to a fine not exceeding 200 Rupees, or to imprisonment with or without hard labor for three months.

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